

Selling of Tobacco products near school premises

3453. SHRI BHUBANESWAR KALITA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there are rampant violations of the Cigarettes and Other Tobacco Products Act (COTPA) 2003 around the school premises, with tobacco products being sold to children within 100 yards of school premises, if so the details thereof;

(b) whether Government has set up any task force to identify the violations; and

(c) whether Government has asked the States to furnish the report of such violations around schools, if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Section-6 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003) prohibits sale of cigarettes or any other tobacco products to any person who is under eighteen years of age; and in an area within a radius of one hundred yards of any educational institution.

The enforcement of provisions of COTPA, 2003 and Rules made thereunder is the responsibility of the States/Union Territories. As reported by States/Union Territories, violation of Section-6 is noticed. The number of persons fined and amount of fine collected for violation of the provisions of Section 6 during 2018-2019 is given in the Statement (*See below*).

No such task force has been setup at Central level. For effective implementation of this Section, Central Government has authorized officers from various Departments and advises States/Union Territories, from time to time, for the strict compliance of Section-6 of COTPA, 2003. On 31.05.2019, the Ministry has also issued the "Guidelines for Tobacco Free Educational Institution(Revised)".

Statement

Challan Details under Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act 2003 (COTPA, 2003) for 2018-19

(As per the information received from the States/Union Territories)

States/UTs	2018-19			
	Section-6(a)		Section-6(b)	
	No. of persons fined	Amount collected (in ₹)	No. of persons fined	Amount collected (in ₹)
1	2	3	4	5
Arunachal Pradesh	0	0	1	200
Assam	0	0	62	4240
Bihar	130	950	138	2400
Chhattisgarh	321	65726	990	8690
Delhi	299	93000	472	178510
Gujarat	8712*	1434970*	8712*	1434970*
Haryana	70	1400	0	0
Jammu and Kashmir	0	0	01	200
Jharkhand	318	63600	78	15600
Karnataka	945	125123	1139	114195
Kerala	75	103000	843	113100
Madhya Pradesh	41	3720	117	14580
Maharashtra	905	184650	1006	209160
Mizoram	34	3,720	83	5,850
Nagaland	0	0	266	49,930
Puducherry	0	0	24	8700
Punjab	23886	1314215	23886	1314215

1	2	3	4	5
Rajasthan	29885	95487	29885	5000
Sikkim	07	900	11	1870
Tamil Nadu	1581	330300	4844	1010400
Tripura	23	2180	1	200
Uttar Pradesh	34	6750	22	4320
Uttarakhand	57	8300	213	10800

* Total number of persons fined/amount collected under Section-6(a) and Section-6(b) of COTPA, 2003 collectively.

-Total number of persons fined/amount collected under Section-4 and Section-6 of COTPA, 2003 collectively.

Control of Fluorosis in Karnataka

3454. SHRI K.C. RAMAMURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that 19 districts including Bellary to Shivamogga in Karnataka are suffering due to Fluorosis; and

(b) the steps Government has taken/ proposes to take to control Fluorosis in the above 19 districts and the manner in which Government is supplementing the efforts of the State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Yes.

(b) The Health is a State subject. However, under the National Programme for Prevention and Control of Fluorosis (NPPCF) being implemented under the umbrella of National Health Mission (NHM), financial and technical support is provided to States/UTs including these 19 districts of Karnataka to strengthen their healthcare systems based on the requirements posed by the States/UTs in their Programme Implementation Plans (PIPs) within their overall resource envelope. Under the Programme, the following activities are being carried out at the District level:

(i) Strengthening manpower in endemic districts by providing Laboratory Technician, Field investigators;